

ITEM NO.18

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No. 9038/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 906/2023 passed by the High Court of Delhi at New Delhi)

ABHISHEK BOINPALLY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144704/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 148814/2023 - INTERIM BAIL

IA No. 145664/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
M/S. Karanjawala & Co., AOR
Ms. Ruby Singh Ahuja, Adv.
Mr. Shri Singh, Adv.
Ms. Meenakshi Grover, Adv.
Mr. Ishan Gaur, Adv.
Ms. Aakriti Vohra, Adv.
Mr. Jappanpreet Hora, Adv.
Mr. Sumer Singh, Adv.
Mr. Sidhant Saraswat, Adv.
Mr. Gurfateh, Adv.

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Sairica Raju, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the month of October 2023.

Mr. Mukesh Kumar Maroria, learned counsel, who is present in the Court on advance notice, waives service and accepts notice on behalf of the respondent.

Counter affidavit/reply, if any, will be filed within a period of three weeks from today.

Rejoinder affidavit, if any, may be filed within a period of two weeks after service of the counter affidavit/reply.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR